Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 24.10.2013

The meeting No.29/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.10.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.29/AM-14 dated 24.10.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:29/84-ALC3/2013 **MEETING DATE**: 24.10.2013 MEETING NUMBER

II I	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	04.10.2012	Status: Approved
HQ File :01/84/050/00092/AM14/		Lic.No/Date:0510357928 24.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/73/2013-14/Hosy., dated 23.10.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Skirts in 100% Polyester	33,875	100% Polyester knit solid	2.79 Sq. meter
	knit solid dyed fabric with	Nos.	dyed fabric, GSM-40+/-10%	per piece
	Indian lining, GSM-40+/-10%,			
	Style No. 746490/750688			
2.	Infant Skirts in 100% Polyester	4632 Nos.	100% Polyester knit solid	1.97 Sq. meter
	knit solid dyed fabric with		dyed fabric, GSM-40+/-10%	per piece
	Indian lining & Diaper, GSM-			
	40+/-10%, Style No.586597			
3.	Girls Skirts in 100% Polyester	18,528	100% Polyester knit solid	1.95 Sq. meter
	knit solid dyed fabric with	Nos.	dyed fabric, GSM-40+/-10%	per piece
	Indian lining & Diaper (for size			
	2T), GSM-40+/-10%, Style			
	No. 586597			
4.	Girls Skirts (Shell) in 100%	4336 Nos.	100% Polyester printed knit	0.65 Sq. meter
	Polyester printed knit fabric,		fabric, GSM-40+/-10%	per piece
	GSM-40+/-10% and inner		100% Polyester knit solid	0.62 Sq. meter
	layer in 100% Polyester knit		dyed fabric, GSM-40+/-10%	per piece
	solid dyed fabric in indigenous			
	lining, GSM-40+/-10%, Style			
	No.923684			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/20/84-ALC3/2013 Party Name: ABHIKRITI IMPEX PVT. Meet No/Date:29/84-ALC3/2013 Status:

	LTD.,	24.10.2013	Approved
HQ File :01/84/050/00135/AM14/		Lic.No/Date:0210192142 23.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sketch and measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Industrial Garments: Men's	4010 Nos.	Fabric: F18V: 100% Polyester	18,045 Sq.
	Overall made of 100%		Taffeta 180T fabric with PVC	meter (@ 4.50
	Polyester Taffeta 180T with		coating, GSM-270+/-10%,	sq. meter per
	PVC coating fabric, GSM-		width-154 cms.	piece)
	270+/-10% & 100%		Fabric:F21: 100% Polyester	14,436 Sq.
	Polyester Taffeta 210T fabric		Taffeta 210T fabric, width-59"	meter (@ 3.60
				sq. meter per
				piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/21/84-ALC3/2013			Status: Deferred
HQ File :01/84/050/00151/AM14/	RLA File :05/24/040/00130/AM14/	Lic.No/Date:0510360630	Defer Date:

	23.07.2013 21.11.2013
3	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details
	submitted in this case. The Committee, after deliberations decided to call the applicant firm for personal hearing before NC
	alongwith sample of the export product, complete justification and technical person to explain the details of the case. The case
	stands for re-listing on 21.11.2013.

			Meet No/Date:29/84-ALC3/2013 24.10.2013	Status: Deferred
4	HQ File :01/84/050/00179/AM14/			Defer Date: 21.11.2013
	Decision: The Committee considered	the case as per agenda alongwith other	er relevant papers and decided to	o refer to DIPP

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.

MANUAL AGENDA CASE

(5)

`	Case No.324	M/s Reliance Industries Ltd., Mumbai
	NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/122/AM-14/DES-V
	Re-fixation of input output norms aga	inst Advance Authorization No.0310738079 dated 18.06.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Department of Chemicals & Petro-chemicals for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.

(6)

Case No.325 M/s Imperial Readymade Garments Factory India Pvt. Ltd.,

	Chennai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/054/AM-14/DES-V
Re-fixation of input output norms in re	espect of Advance Authorization No.0410146519 dated
27.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided shipping bill and invoice of the export product in support of their proposal. The CAD of the export product is not reflecting the style number of the export product. The Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 21.11.2013.

(7)

Case No.326	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,	
	Chennai	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/134/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0410148092 dated		
19.07.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the invoice of the export product in support of their proposal. The CAD of the export product is not reflecting the style number of the export product. The Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 21.11.2013.

(8)

Case No.327	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
	Chennai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/053/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410142831 dated 23.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the invoice of the export product in support of their proposal. The CAD of the export product is not reflecting the style number of the export product. The Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 21.11.2013.

(9)

Case No.328	M/s Polynova Industries Ltd., Mumbai	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/171/052/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. 7/221/2013-TSW, dated 21.10.2013 as detailed below:-

S.No.	Export Product		Export	Import item	Quantity allowed
			Quantity		
1.	Polyurethane Leather (PU	Synthetic Synthetic	1 pcs.	PU Coagulate Base, width-1.45 Meter	0.60 Sq. meter per sq. meter of export
	leather)	•			product
				P U Resin (Solution)	0.07 Kg. per sq.
					meter of export
					product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.329	M/s Loyal Textiles Mills Ltd., Kovilpatti	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/136/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.3510038573 dated 15.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of chemicals has been approved by Norms Committee on the recommendations of the team visited the unit of the applicant firm. Therefore, the Committee did not find any justification to consider the case further and decided to maintain status quo in this case.

Case No.330	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/415/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510342519 dated 04.01.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations has decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the details of the case. The case stands for relisting on 21.11.2013.

(12)

Case No.331	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/416/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510340389 dated 07.12.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations has decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the details of the case. The case stands for relisting on 21.11.2013.

(13)

Case No.332	M/s SRF Ltd., Viralimalai, Tamil Nadu	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/162/339/AM-13/DES-V	
Fixation of Standard Input Output Norms for export product Dipped Belting Fabrics (EP) Conveyor		
Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above – reg		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the issue in this case needs examination in file. Accordingly, the Committee after deliberations decided that after the examination of the case in file, the case may be placed before Committee for taking a decision.

(14)

Case No.333	M/s Bharat Silks, Bangalore	
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/076/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.0710095283 dated 09.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.

(15)

Case No.334	M/s Chiripal Industries Ltd., Ahmedabad
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.11.2013.

(16)

Case No.335	M/s Chiripal Industries Ltd., Ahmedabad
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.11.2013.

(17)

Case No.336	M/s Bharat Fashions & Apparels, Bangalore
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/021/AM-14/DES-V

Ratification of input output norms against Advance Authorization No.0710094612 dated 03.04.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.
